

SL.No.21

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.03.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/152/2022
<b>NAME OF THE COMPANY</b>	Mr. Manepalli Surya Manikyam
<b>NAME OF THE PETITIONER(S)</b>	State Bank of India
<b>NAME OF THE RESPONDENT(S)</b>	Mr. Manepalli Surya Manikyam
<b>UNDER SECTION</b>	95 of IBC

**ORDER**

The Counsel for the PG submits that an appeal is filed before the Supreme Court and those appeals are tagged with an appeal in which a status quo order is passed. The counsel for the PG shall place the said order before the Tribunal by the next date of hearing. Post on 17.04.2023.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**